

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 75722 of 2015

(Arising out of Order-in-Appeal No. 57/SH/CE(A)/GHY/2015 dated 31.03.2015 passed by the Commissioner (Appeals), Customs, Central Excise & Service Tax, Custom House, Nilamoni Phukan Path, Christian Basti, Guwahati – 781 005)

M/s. Umesh Chandgothia : **Appellant**
DGC Cross Roads, Police Bazar,
Shillong – 793 001, Meghalaya

VERSUS

Commissioner of Central Excise : **Respondent**
Morellow Compound, M.G.Road,
Shillong – 793 001, Meghalaya

APPEARANCE:

None for the Appellant

Shri Prasenjit Das, Authorized Representative for the Respondent

CORAM:

HON’BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON’BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 76792 / 2024

DATE OF HEARING / DECISION: 02.09.2024

ORDER: [PER BENCH]

Today when the matter was called for hearing, none appeared on behalf of the appellant nor was any request for adjournment received from them. It is observed from the records that the matter had come up before the Bench on several occasions and sufficient opportunities have been given to the appellant to represent their case. Therefore, in view of the above, it appears that the appellant is not interested in pursuing their appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution, with liberty being granted to the appellant to pursue for reopening their case by way of filing application for restoration of the appeal, if they so desire.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd